

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

O.A. No. 350/01676/2015

Date of Order: 20.06.2018

M.A. No. 350/00527/2017

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member

Smt. Subhadra Ghosh
Wife of Late Shri Abanish Narayan Ghosh
Residing at Flat No. 1, First Floor, 282/1E
N.S.C. Bose Road, Kolkata – 700047.

...Applicant.

-vs-

1. Union of India service through the
Secretary (Pension & ARPG)
Department of Pension and Pensioners Welfare
Ministry of Personnel, Government of India
3rd Floor, Lok Nayak Bhawan, Khan Market
New Delhi – 110003.
2. The Secretary, Ministry of Agriculture
Government of India, having office at Krishi Bhawan
Dr. Rajendra Prasad Road, New Delhi – 110001.
3. The Director (PP), Department of Pension and
Pensioners Welfare, Ministry of Personnel
Government of India, 3rd Floor
Lok Nayak Bhawan, Khan Market
New Delhi – 110003.
4. The Director General
Indian Council of Agricultural Research (ICAR)
Ministry of Agriculture, Government of India
Krishi Bhawan, Dr. Rajendra Prasad Road
New Delhi – 110001.
5. The Secretary
Indian Council of Agricultural Research (ICAR)
Ministry of Agriculture, Government of India
Krishi Bhawan, Dr. Rajendra Prasad Road
New Delhi – 110001.

6. The Director (Personnel)
 Indian Council of Agricultural Research (ICAR)
 Ministry of Agriculture, Government of India
 Krishi Bhawan, Dr. Rajendra Prasad Road
 New Delhi – 110001.
7. The Director, Central Inland Fisheries Research Institute
 (CIFRI), an institute under the Indian Council for Agricultural
 Research (ICAR), Manirampur, Barrackpore
 Kolkata – 700120, West Bengal.

....Respondents.

For the Applicant : Mr. N. Roy

For the Respondents : Mr. B. Kumar

Per Ms. Bidisha Banerjee, Judicial Member:

Heard both the learned counsel.

2. Both the learned counsel agreed that the matter can be disposed of with the direction upon the applicant to prefer a comprehensive representation to the Respondent No. 7 which shall be disposed of in a time bound manner.
3. Accordingly, it is ordered that the applicant shall prefer a comprehensive representation annexing all the relevant documents and decisions, she wishes to cite, within three weeks from the date of receipt copy of this order.
4. On receipt of such representation, said respondent No. 7 shall consider the same in accordance with law on the decision cited therein and pass

appropriate reasoned and speaking order on the same within two months thereafter.

5. However, it is made clear that if the applicant is found to be entitled to the relief as prayed for, the same shall be extended to her within further period of two weeks.

6. It is further made clear that I have not gone into the merits of the case and therefore, all points are kept open for consideration by the said respondent No. 7.

7. Accordingly, O.A. stands disposed of. No order as to costs.

8. Consequently, M.A. No. 350/00527/2017 arising out of O.A. No. 350/01676/2015 also stands disposed of.



(Bidisha Banerjee)
Member (J)

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